

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 402**  
ANSWERED ON - 01/12/ 2021

**HANDLING OF LAST-MILE CONNECTIVITY BY THE MINISTRY**

402. SHRI SAMBHAJI CHHATRAPATI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
be pleased to state:

- (a) whether the matters related to coordination, research, standards and policy with respect to ropeways, cable cars and other alternate mobility solutions would now be handled by the Ministry;
- (b) if so, the details thereof;
- (c) whether all the ropeways, cable cars and other alternate mobility solutions, even if not connected with National Highways would come under the Ministry's jurisdiction as per the amended business rules; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Yes, Sir. In the Government of India (Allocation of Business) Rules, 1961, in THE SECOND SCHEDULE, under the heading “MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SADAK PARIVAHAN AUR RAJ MARG MANTRALAYA)” after entry 13, the subject of “Coordination, research, standards and policy matters in respect of ropeways and other innovative/alternative mobility solutions” has been entrusted to the Ministry of Road Transport and Highways.

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